

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-132/ND/2020**

**IN THE MATTER OF:
Ms. Kokila Minocha**

...PETITIONER

Vs.

M/s. Hindustan Power Instruments Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

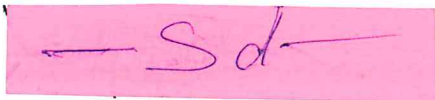
**Order delivered on 08.01.2021
(Virtual Hearing)**

**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

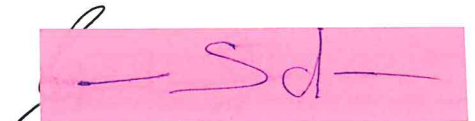
**For the Petitioner/Operational-creditor :Mr. Harsh Tikoo, Advocate.
For the Respondent/ Corporate-debtor :Mr. Harpreet Singh Gupta, Proxy
Counsel for Mr. Sahil Raveen,
Advocate.**

ORDER

Heard the submissions made by the counsel for the operational creditor. Proxy counsel for the corporate debtor is present and submitted that the main counsel is unwell and prayed for grant of time. Time prayed for is granted. Post the matter to 11th February, 2021.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**